



ITEM NO.23

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).9438/2026

[Arising out of impugned final judgment and order dated 13-05-2026 in MCRC No.2321/2026 passed by the High Court of Chhattisgarh at Bilaspur]

ANWAR DHEBAR

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

IA No. 155282/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 155283/2026 - EXEMPTION FROM FILING O.T.

IA No. 173799/2026 - EXEMPTION FROM FILING O.T.

IA No. 163916/2026 - EXEMPTION FROM FILING O.T.

IA No. 156962/2026 - EXEMPTION FROM FILING O.T.

IA No. 163915/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 156961/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 05-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Shoeb Alam, Sr. Adv.

Mr. Mayank Jain, Adv.
 Mr. Harshwardhan Parganiha, Adv.
 Mr. Madhur Jain, Adv.
 Mr. Arpit Goel, Adv.
 Mr. Anshul Rai, Adv.
 Ms. Aakriti Dhawan, Adv.
 Mr. Deepak Jain, Adv.
 Mr. Harshit Sharma, Adv.
 Mr. Kartik Yadav, Adv.
 Mr. Sahil Sharma, AOR

For Respondent(s) Mr. Mahesh Jethmalani, Sr. Adv.
 Mr. Vivek Sharma, Advocate General
 Mr. Ravi Sharma, A.A.G.
 Mr. Apoorv Shukla, AOR
 Ms. Prabhleen A. Shukla, Adv.
 Ms. Ilashri Gaur, Adv.
 Mr. Praphull Kumar, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

1. We have heard learned Senior Counsel for the parties very briefly.
- 2 So far as the respondent-State wishes to rely on some confidential information, we deem it appropriate to accord a fair opportunity for that purpose. However, balancing the right of liberty, the petitioner is directed to be released on interim bail, subject to his furnishing bail bonds to the satisfaction of the Trial Court.
3. We may hasten to add here that the conditions to be imposed by the Trial Court shall also include the condition that while on interim bail, the petitioner shall stay outside the State of Chhattisgarh. He shall inform his contact number and place of stay to the Competent Authority. However, the petitioner may enter the State of Chhattisgarh for the purpose of trial and/or to attend court proceedings.
4. List on 28.10.2026.

(SATISH KUMAR YADAV)
 ADDITIONAL REGISTRAR

(PREETHI DILEEP KUMAR)
 DEPUTY REGISTRAR